

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 128 OF 2016

Dated: 6th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**GAIL (India) Ltd. ...Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajit Pudussery
Ms. Shruti Sarma Hazarika

Counsel for the Respondent(s) : Mr. Prashant Bezboruah
Mr. Sumit Kishore

ORDER

Learned counsel for the Respondent seeks four weeks time to file reply. He may file the same on or before 06.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 21.02.2017 after serving copy on the other side.

List the matter on **03.03.2017.**

(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vg

(Justice Ranjana P. Desai)
Chairperson